

ing some ex-gratia payment to these hard pressed Central Government employees which may be offset against the rise in dearness allowance?

Shri Morarji Desai: What stands in the way is the incorrectness of the assumptions of my hon. friend that I have already said that all these things will be done. I never said all these things will be done. I have only said that the Government will take into consideration all these matters and will do whatever is reasonable. That is what Government has said.

12.37 hrs.

# PAPERS LAID ON THE TABLE

## COST ACCOUNT RECORDS (CYCLES) RULES

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): I beg to lay on the Table a copy of the Cost Account Records (Cycles) Rules, 1967, published in Notification No. G.S.R. 311 in Gazette of India dated the 11th March, 1967, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-496/87].

## REPORTS OF SINGARENI COLLIERIES COMPANY & COAL BOARD

The Minister of State in the Ministry of Steel, Mines and Metals (Shri P. C. Sethi): I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report of the Singareni Collieries Company Limited for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under Sub-section (1) of section 619A of the Companies Act, 1956.

- (ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-497/87].

- (2) A copy of the Annual Report of the Coal Board, Calcutta for the year 1964-65. [Placed in Library. See No. LT-498/87].

## REPORT ON ACCOUNTS OF TEXTILE COMMITTEE ETC.

The Deputy Minister in the Ministry of Commerce (Shri Shree Quareshi): I beg to lay on the Table:

- (1) A copy of the Audit Report on the Accounts of the Textile Committee for the year 1965-66, under sub-section (4) of section 13 of the Textiles Committee Act, 1963. [Placed in Library. See No. LT-499/87].
- (2) A copy of the Textiles Committee (Amendment) Rules, 1967, published in Notification No. G.S.R. 438 in Gazette of India dated the 1st April, 1967, under sub-section (3) of section 22 of the Textiles Committee Act, 1963. [Placed in Library. See No. LT-500/87].
- (3) A copy of Notification No. S.O. 1722 published in Gazette of India dated the 15th May, 1967, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-501/87].
- (4) A copy of the Textiles (Production by Powerlooms) Control Amendment Order, 1967, published in Notification No. S.O. 1475 in Gazette of India dated the 29th April, 1967, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-502/87].
- (5) A copy of the Central Silk Board (Amendment) Rules, 1967, published in Notification No. G.S.R. 740 in Gazette of India, dated the 30th May,

[Shri Shaif Qureshi]

1967, under sub-section (3) of section 13 of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-503/67].

- (6) A copy of the Coir Industry (Amendment) Rules, 1967, published in Notification No. S.O. 1744 in Gazette of India, dated the 20th May, 1967, under Sub-section (3) of section 26 of the Coir Industry Act, 1953. [Placed in Library. See No. LT-504/67].

12.38 hrs.

### BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): With your permission, Sir, I rise to announce that Government Business during the week commencing 5th June, 1967, will consist of:—

- (1) Reply of the Railway Minister.
- (2) General discussion on the General Budget for 1967-68.
- (3) Consideration and passing of the Anti-corruption Laws (Amendment) Bill, 1967.

श्री हुकम चन्द कलुबाय (उज्जैन) : जो वक्तव्य अभी दिया गया है उस में उन्होंने एक बात को नहीं बताया है। देश में गोबध बन्द होना चाहिये इसको लेकर आन्दोलन चला या धीर चल रहा है। इस प्रश्न पर बड़ी उत्तेजना फैल रही है। मैं जानना चाहता हूँ कि क्या सरकार इसके बारे में कोई बिल लाने जा रही है ताकि जो उत्तेजना फैली हुई है वह मान्य हो सके ?

एक धीर विषय की ओर मैं आपका ध्यान दिलाना चाहता हूँ। पिछली लोक सभा में मैंने एक सवाल उठाया था धीर माननीय संसद कार्य मंत्री का इस ओर ध्यान खींचा था। देश भर में धीर बरती बनाने वालों के बारे में कोई कानून नहीं है। मैं

जानना चाहता हूँ कि क्या सरकार धीर बरती बनाने वालों के लिए कोई कानून लाने का का विचार कर रही है ?

डा० राम सुबह सिंह : माननीय सदस्य को मालूम है कि जो विषय यहां आते हैं उनको बिजनेस एडवाइजरी कमेटी में तय किया जाता है और आपके दल का प्रतिनिधि भी वहां है। उन्होंने वैसे कोई विषय वहां नहीं रखा। बाद में धरली बार जब इसको वहां रखा जाएगा तो बिजनेस एडवाइजरी कमेटी इसको तय कर लेगी।

श्री हुकम चन्द कलुबाय : अध्यक्ष महोदय, मेरे-

साथ तथा कृपि मंत्री (श्री जगजीवन राय) : गो रखा के सम्बन्ध में मैं सदन को एक जानकारी देना चाहता हूँ। सदन को मालूम है कि सरकार ने गोरक्षा महाभियान समिति से बातें करने के बाद यह निश्चय किया था कि एक कमेटी स्थापित की जाएगी जो इस प्रश्न पर विचार करके सरकार के पास अपनी सिफारिशें करेगी। सरकार ने इसके बारे में निश्चय कर लिया है और अब तक मैंने उस कमेटी की घोषणा भी कर दी होती लेकिन महाभियान समिति के लोगों ने सदस्यों के नाम देने के लिए कुछ समय मांगा है। जैसे ही उनके सदस्यों के नाम आ जाएंगे, कमेटी की घोषणा कर दी जाएगी।

श्री कंवर लाल गुप्त (दिल्ली सदर) : क्या यह ठीक है कि समिति के कहा है कि उस से जितने सदस्यों के नाम मांगे गए हैं, उनकी संख्या बढ़ी है और सरकारी सदस्यों की संख्या ज्यादा है ? क्या संख्या के बारे में भी कोई तय्यारी है ?

श्री जगजीवन राय : जी नहीं। उस पर कोई तय्यारी नहीं है।